

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3117
ANSWERED ON:11.12.2014
COMPENSATION FOR AGRICULTURAL LAND
Singh Dr. Satya Pal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has formulated any plan for early disposal of the cases relating to compensation for acquisition of agricultural land of the farmers lying pending in the courts for the last 10-15 years;
- (b) if so, the details thereof and the time by which the said cases are likely to be disposed off;
- (c) whether the farmers who have not received the compensation in the said cases are likely to get compensation under the new Land Acquisition law; and
- (d) if so, the criteria laid down in this regard?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (d): Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 provision has been made wherein in case of land acquisition proceedings initiated under the Land Acquisition Act, 1894, where an award under the said Section 11 has been made five years or more prior to the commencement of this Act but the physical possession of the land has not been taken or the compensation has not been paid, the said proceedings shall be deemed to have lapsed and the appropriate Government, if it so chooses, shall initiate the proceedings of such land acquisition afresh in accordance with the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.